

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 29-32 in CIVIL APPEAL NO. 5416-5419 OF 2008

CHATTERJEE PETROCHEM(I) PVT.LTD.

Appellant (s)

VERSUS

HALDIA PETROCHEMICALS LTD.& ORS.

Respondent(s)

(For correction of recording of submissions/errors and office report)

With

I.A. NO. 2 IN C.A. NO.5420 OF 2008

(for correction of recording of submissions/errors and office report)

I.A. NO.1-4 IN C.A. NO.5437-5440 OF 2008

(For correction of recording of submissions/errors and office report)

Date: 07/08/2013 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For the appearing parties

Dr. A.M. Singhvi, Sr.Adv.

Mr. Neeraj Sharma, Adv.

Ms. Roopali Singh, Adv.

For M/s Dua Associates

Mr. Ashok H. Desai, Sr.Adv.

Mr. R.S. Suri, Sr.Adv.

Mr. Amit Meharia, Adv.

Ms. Khushbu Jain, Adv.

For M/s Meharia & Company

Mr. Jay Savla, Adv.

Mr. Sanjay Bhatt, Adv.

Mr. Dushyant Kumar, Adv.

Mr. S. Mahendran, Adv.

Mr. Chanchal Kumar Ganguli, Adv.

For RR 2 Mr. Ananya Kumar, Adv.
 Mr. Sidharth Sethi, Adv.
 Ms. Vibha Datta Makhija, Adv.
 Mr. Mayank Mishra, Adv.

-2-

For RR-3 Mr. Ananya Kumar, Adv.
 Mr. Sidharth Sethi, Adv.
 Ms. Bina Gupta, Adv.
 Mr. Mayank Mishra, Adv.

Mr. Mayank Mishra, Adv.
Mr. Amar Gupta, Adv.
Ms. Bina gupta, Adv.
Mr. Anuj Dhir, Adv.
Mr. Ranjit Raut, Adv.

For M/s Fox Mandal & Co., Advs.

For M/s Khaitan & Co., Advs.

Ms. Nandini Gore, Adv.
Mrs. Manik Karanjawala, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the applicant prays for leave to withdraw these applications. Permission granted. The applications are, accordingly, dismissed as withdrawn.

(Sukhbir Paul Kaur)
Court Master

(Indu Bala Kapur)
Court Master